

TO BE PUBLISHED IN PART II SECTION 3(i) OF THE GAZETTE OF INDIA

Government of India
Ministry of Finance
(Department of Revenue)

.....

New Delhi: the 27th April, 1978.

NOTIFICATION
INCOME TAX

No.2281(F.No.404/57/77-ITCC: In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notification of the Government of India in the Department of Revenue & Insurance No.664(F.No.404/48/74-ITCC) dated 2.7.1974 and No.303(F.No.404/32/73-ITCC) dated 26.2.1973 the Central Government hereby authorises/Shri Tridil Bhowmick, Parbati Sankar Mitra, Premangshu Kr. Sen Gupta, Shyam Mohan Mujumdar, Dilip Kr. Banerjee, Nirmal Kr. Mukherjee, D.K. Sinha, P.D. Sharma, G.P. Saxena and Subimal Roy being Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date S/Shri Tridil Bhowmick, Parbati Sankar Mitra, Premangshu Kr. Sen Gupta, Shyam Mohan Mujumdar, Dilip Kr. Banerjee, Nirmal Kr. Mukherjee, D.K. Sinha, P.D. Sharma, G.P. Saxena and Subimal Roy take over charge as Tax Recovery Officer.

sd/-

(H. Venkataraman)

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The Manager,
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